

(c) whether Government have considered that all these Committees should have representation from the Akademies in cases where there is no representation at present; and

(d) if so, the likely date by which it is proposed to be done?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A.K. PANJA): (a) to (d). The nature and field of activities of AIR/Doordarshan and the National/State Akademies are different. However, depending upon the programme requirements of individual stations, informal consultations are conducted with the State Akademies in planning and production of programmes including those in regional and tribal languages and dialects. They are also invited for participation in programmes.

There is no fixed representation for members of the Akademies on the Programme Advisory Committees of the Stations. However, some of the members connected with the different Akademies have been associated with the Programme Advisory Committee and the Music Audition Board at Delhi.

The main purpose of AIR/Doordarshan is to communicate to the masses while the main function of these Akademies is to promote music and dance, literature and fine-arts. The Programme Advisory Committees of Stations/Kendras have generally two or three non-official members to represent the interests of literature/art and culture/music. In view of this, it is not felt necessary to give separate representation to such Akademies on the Programme Advisory Committees of Stations/Kendras.

Identification of work related diseases

*301. SHRI CHINTAMANI MAHATA:
SHRI AMAR ROYPRADHAN:

Will the Minister of LABOUR be pleased to state:

(a) whether Government have since identified the work related diseases; and

(b) if so, the list of the diseases?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) Yes, Sir.

(b) A schedule attached to the Factories Act, 1948 contains a list of 22 notifiable diseases. By the Factories (Amendment) Act, 1987, which is yet to come into force, 7 more notifiable diseases have been added to the schedule. A list of all these notifiable diseases is given in the Statement below. The notifiable diseases under the Mines Act, 1952 and the Dock Workers (Safety, Health & Welfare) Scheme, 1961 have also been included in this list.

STATEMENT

List of notifiable diseases

1. Lead poisoning, including poisoning by any preparation or compound of lead or their sequelae.
2. Lead tetra-ethyl poisoning.
3. Phosphorus poisoning or its sequelae.
4. Mercury poisoning or its sequelae.
5. Manganese poisoning or its sequelae.
6. Arsenic poisoning or its sequelae.
7. Poisoning by nitrous fumes.
8. Carbon bisulphide poisoning.
9. Benzene poisoning, including poisoning by any of its homologues, their nitro or amido derivatives or its sequelae.
10. Chrome ulceration or its sequelae.
11. Anthrax.
12. Silicosis

13. Poisoning by halogens or halogen derivatives of the hydrocarbons of the aliphatic series.
14. Pathological manifestations due to—
a) radium or other radio-active substances.
b) X-rays
15. Primary epitheliomatous cancer of the skin.
16. Toxic anaemia.
17. Toxic jaundice due to poisonous substances.
18. Oil acne or dermatitis due to mineral oils and compounds containing mineral oil base.
19. Byssionosis
20. Asbestosis
21. Occupational or contact dermatitis caused by direct contact with chemicals and paints. These are of two types, that is, primary irritants and allergic sensitizers.
22. Noise induced hearing loss (exposure to high noise levels)
23. Beryllium poisoning.
24. Carbon monoxide.
25. Coal miners' pneumoconiosis.
26. Phosgene poisoning.
27. Occupational cancer.
28. Isocyanates poisoning
29. Toxic nephritis.

Note: 1. S. Nos. 23 to 29, which have been notified by the recent amendment to the Factories Act have not yet been enforced.

2. Diseases mentioned at S.No. 12, 20, 25 & 27 have been notified under the Mines Act, 1952 also.

3. Diseases mentioned at S. Nos. 2,

5, 8, 9, 11, 13, 15 and 25 have been notified under the Dock Workers (Safety, Health & Welfare) Scheme, 1961 also.

Promulgation of Milk & Milk Products Order

*302. SHRI V. SOBHANADREESWARA RAO: Will the Minister of AGRICULTURE be pleased to state:

(a) whether promulgation of Milk and Milk Products Order under Section 3 of the Essential Commodities Act, 1954 is pending with Union Government for quite some time, if so, the reasons for the delay;

(b) whether the National Dairy Development Board has submitted the revised draft of Milk and Milk Products Order to Union Government in July, 1985; and

(c) the time by which Milk and Milk Products Order is likely to be promulgated?

THE MINISTER OF AGRICULTURE (DR. G.S. DHILLON): (a) and (b). Yes, Sir. The draft Milk & Milk Products Order was circulated to the State Governments for comments. On the basis of the comments received another draft Order has been drafted in July, 1987 by NDDB.

(c) It is not possible to indicate precisely at this stage the time by which Milk and Milk Products Order will be promulgated as the revised version of the proposed Order needs to be examined in consultation with the concerned Ministries/Departments.

[Translation]

Setting up of transmitter for broadcast for Indians living abroad

*303. SHRIMATI USHA CHOUDHARY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are consider-